

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-107

IB-577/ND/2020
New IA/1906/2024

IN THE MATTER OF:

Redhex IT Solutions Pvt. Ltd.

Vs.

Zenith Automotive Pvt. Ltd.

....Applicant

....Respondent

SECTION

U/s 9 IBC

Order delivered on 24.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

For the Liquidator : Mr. Shab E Noor, Adv. in New IA/1906/2024

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/1906/2024:-

This is the 8th Progress Report filed by the Liquidator in terms of Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016 for the quarter ended on 31.03.2024. Heard the submissions made by Ld. Counsel on behalf of Liquidator. The Progress Report for the quarter ended on 31.03.2024 is taken on record with just exceptions. With these observations, the present application i.e. New IA/1906/2024 **is disposed off.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)